

Seventeenth Loksabha

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**Title : Papers Laid on The Table of the House by
Ministers/Members.****माननीय सभापति :** अब पत्र सभा पटल पर रखे जाएंगे ।

आइटम नंबर 2 – श्री श्रीपाद येसो नाईक जी ।

... (व्यवधान)

*** m01 THE MINISTER OF STATE IN THE MINISTRY OF PORTS, SHIPPING AND WATERWAYS AND MINISTER OF STATE IN THE MINISTRY OF TOURISM (SHRI SHRIPAD YESSO NAIK):** Sir, I beg to lay on the Table:-

(1) A copy of the Notification No. IMU/HQ/ADM/Notification/2022/01 (Hindi and English versions) published in Gazette of India dated 21st June, 2022, relating to ordinances 1 to 4 of 2022 on administrative and academic matters of Indian Maritime University under sub-section (2) of Section 47 of the Indian Maritime University Act, 2008.

[Placed in Library, See No. LT 7248/17/22]

(2) A copy of the Merchant Shipping (Recruitment and Placement of Seafarers) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.319(E) in Gazette of India dated 27th April, 2022 under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

[Placed in Library, See No. LT 7249/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS AND MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION (GEN. (RETD.) DR. V. K. SINGH): Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-

- I. S.O.1765(E) published in Gazette of India dated 11th April, 2022, regarding amendment in the published fee notification bearing Ni. S.O. 1141(E) dated 07th March, 2019 for Six-laning of Hapur bypass to Moradabad section including Hapur Bypass to Moradabad section including Hapur bypass from Km 50.000 (Design Ch. Km 50.000) to Km 148.277 (Design Ch.Km 149.867) of the National Highway No. 24 (New NH -9) on DBFOT basis.
- II. S.O.1767(E) published in Gazette of India dated 11th April, 2022, regarding user Fee Notification for section from design/existing chainage from km 25.00 to km 97.00 (except km 90 to km 91.4, km 93.0 to km 94.4 and km 96.5 to km 97.0. having length of 68.70 km) of NH 727 (Old NH-28 B) in the state of Bihar.
- III. S.O.1926(E) published in Gazette of India dated 25th April, 2022, regarding user Fee Notification for four lane from Km.42.000 to Km.179.946 of Khed Sinnar Section of National Highway No 50 (New NH-60) in the State of Maharashtra.
- IV. S.O.1927(E) published in Gazette of India dated 25th April, 2022, regarding user Fee Notification for Nashik to Peth from design Km 11.600 to Km 65.115 (existing km 11.600 to km 65.600) of (From Nashik Municipal corporation Border –Ramshej- Umarale-

Karanjali-Peth-Gujarat state border) of National Highway No. 848 in the State of Maharashtra.

- V. S.O.2032(E) published in Gazette of India dated 2nd May, 2022, regarding amendment user Fee Notification in Published fee notification bearing number S.O. 3759 (E) dated 14thSeptember, 2021 .

- VI. S.O.2248(E) published in Gazette of India dated 17th May, 2022, regarding user Fee Notification for two lane with paved shoulder of Banari to Masania Kala village section from design kilometer 160.687 to design kilometer 216.334 (existing km 178.944 to km 241.553) of National Highway number 200 (New NH-49) in the State of Chhattisgarh.
- VII. S.O.2249(E) published in Gazette of India dated 17th May, 2022, regarding user Fee Notification for two lane with paved shoulder section] on the type of vehicles specified in column (1) of Table 1 below for the use of Manjarsumbha to Chumbali Phata from design Km. 137+300 to Km. 169+472 (existing km 45+877 to km 13+689) section of NH-548D (Length – 32.172 Km) developed to two lane with paved shoulder /4 lane standards in the state of Maharashtra.
- VIII. S.O.2428(E) published in Gazette of India dated 27th May, 2022, regarding user Fee Notification for Patgaon Khopoli section from design 43.783 to 91.139 (Existing Km 44.933 to Km 92.908) of National Highway 548A in the State of Maharashtra.
- IX. S.O.2607(E) published in Gazette of India dated 7th June, 2022, regarding user Fee Notification for four and more lane section of Ghaghra Bridge to Varanasi Section from design kilometer 240.340 to kilometer 263.360 (existing km 232.140 to km 253.760) and from design kilometer 281.840 to kilometer 299.350 (existing km 271.140 to km 287.950) of National Highway 233 (New NH-28) in the state of Uttar Pradesh.
- X. S.O.2611(E) published in Gazette of India dated 7th June, 2022, regarding user Fee Notification for two lane with paved shoulder

of Bhuj Khavda Dharmshala section from design kilometer 65.478 to kilometer 162.209 of National Highway number 341 in the State of Gujarat.

- XI. S.O.2648(E) published in Gazette of India dated 9th June, 2022, regarding user Fee Notification for Ranchi-Mahulia Section from design kilometer 217.300 to kilometer 233.350 (existing km 217.300 to km 233.350) of National Highway Number 33 in the State of Jharkhand.
- XII. S.O.2760(E) published in Gazette of India dated 15th June, 2022, regarding user Fee Notification for Alwar to Nuh Section from design kilometer 92.400 to kilometer 127.350 (existing km 92.400 to km 127.350) of National Highway 248A in the State of Rajasthan.
- XIII. S.O.2891(E) published in Gazette of India dated 23rd June, 2022, regarding user Fee Notification for four lane of Kagal-Peth Section from design Km 592.240 to Km 658.00 (existing Km 592.240 to Km 658.00) of National Highway number 48 (Old NH-4) in the State of Maharashtra.
- XIV. S.O.2890(E) published in Gazette of India dated 24th June, 2022, regarding user Fee Notification for four lane of Peth-Satara Section from design Km. 658.000 to Km. 725.000 (existing Km. 658.000 to Km. 725.000) of National Highway number 48(Old NH-4) in the State of Maharashtra.
- XV. S.O.2892(E) published in Gazette of India dated 24th June, 2022, regarding user Fee Notification for from Km 0.000 to km 227.020 (starting from 0.000 Km at Ismailabad (Gangheri) and ending at

Km 227.020 at Narnaul bypass) (length 227.020 km) of National Highway No. 152D in the State of Haryana.

XVI. S.O.2942(E) published in Gazette of India dated 30th June, 2022, regarding user Fee Notification for Shivnagar to Ambikapur section from design 163.400 to kilometer 215.800 of National Highway number 130 in the State of Chhattisgarh.

XVII. S.O.2984(E) published in Gazette of India dated 30th June, 2022, regarding user Fee Notification for Vadape to Thane Section from design kilometer 539.500 to kilometer 563.00 (existing km 539.500 to km 563.00) of National Highway number 3 (New NH 848) in the State of Maharashtra.

XVIII. S.O.3036(E) published in Gazette of India dated 4th July, 2022, regarding user Fee Notification for four Lane of Bilaspur to Pathrapali Section from design kilometer 0.000 to kilometer 53.300 (existing kilometer 0.000 to kilometer 53.300) of National Highway number 111 (New NH-130) in the State of Chhattisgarh.

[Placed in Library, See No. LT 7250/17/22]

(2) A copy each of the following notifications (Hindi and English versions) issued under Section 109 of the Motor Vehicles Act, 1988:-

i. S.O.2914(E) published in Gazette of India dated 23rd July, 2021 making certain amendments in Notification No. S.O.1365(E) dated 13th December, 2004.

S.O.5419(E) published in Gazette of India dated 28th December, making certain amendments in Notification No. S.O.1365(E) dated 13th December, 2004.

(3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.

[Placed in Library, See No. LT 7251/17/22]

(4) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

- i. The Central Motor Vehicles (16th Amendment) Rules, 2021 published in Notification No. G.S.R.525(E) in Gazette of India dated 3rd August, 2021.
- ii. The Rent-a-Cab (Amendment) Scheme, 2021 published in Notification No. S.O.3202(E) in Gazette of India dated 9th August, 2021.
- iii. The Rent a Motor Cycle (Amendment) Scheme, 2021 published in Notification No. S.O.3220(E) in Gazette of India dated 11th August, 2021.
- iv. The Central Motor Vehicles (17th Amendment) Rules, 2021 published in Notification No. G.S.R.575(E) in Gazette of India dated 17th August, 2021.
- v. The Central Motor Vehicles (20th Amendment) Rules, 2021 published in Notification No. G.S.R.594(E) in Gazette of India dated 27th August, 2021.
- vi. The Central Motor Vehicles (19th Amendment) Rules, 2021 published in Notification No. G.S.R.595(E) in Gazette of India dated 27th August, 2021.

- vii. The Central Motor Vehicles (18th Amendment) Rules, 2021 published in Notification No. G.S.R.596(E) in Gazette of India dated 27th August, 2021.
- viii. S.O.3627(E) published in Gazette of India dated 6th September, 2021, constituting the National Road Safety Board to perform the functions assigned to them under the Act.
- ix. The Central Motor Vehicles (21st Amendment) Rules, 2021 published in Notification No. G.S.R.652(E) in Gazette of India dated 23rd September, 2021.
- x. The Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 published in Notification No. G.S.R.653(E) in Gazette of India dated 23rd September, 2021.
- xi. The Central Motor Vehicles (22nd Amendment) Rules, 2021 published in Notification No. G.S.R.676(E) in Gazette of India dated 30th September, 2021.
- xii. The Central Motor Vehicles (23rd Amendment) Rules, 2021 published in Notification No. G.S.R.714(E) in Gazette of India dated 4th October, 2021.
- xiii. The Central Motor Vehicles (24th Amendment) Rules, 2021 published in Notification No. G.S.R.720(E) in Gazette of India dated 6th October, 2021.
- xiv. The Central Motor Vehicles (25th Amendment) Rules, 2021 published in Notification No. G.S.R.728(E) in Gazette of India dated 12th October, 2021.

- xv. The Central Motor Vehicles (26th Amendment) Rules, 2021 published in Notification No. G.S.R.800(E) in Gazette of India dated 15th November, 2021.
- xvi. The Central Motor Vehicles (1st Amendment) Rules, 2022 published in Notification No. G.S.R.48(E) in Gazette of India dated 27th January, 2022.
- xvii. S.O.359(E) published in Gazette of India dated 27th January, 2022, making certain amendments in Notification No. S.O.1365(E) dated 13th December, 2004.
- xviii. The Central Motor Vehicles (2nd Amendment) Rules, 2022 published in Notification No. G.S.R.153(E) in Gazette of India dated 15th February, 2022.
- xix. The Central Motor Vehicles (3rd Amendment) Rules, 2022 published in Notification No. G.S.R.126(E) in Gazette of India dated 24th February, 2022.
- xx. The Central Motor Vehicles (4th Amendment) Rules, 2022 published in Notification No. G.S.R.161(E) in Gazette of India dated 25th February, 2022.
- xxi. The Central Motor Vehicles (Motor Vehicle Accident Fund) Rules, 2022 published in Notification No. G.S.R.162(E) in Gazette of India dated 25th February, 2022.
- xxii. The Compensation to Victims of Hit and Run Motor Accidents Scheme, 2022 published in Notification No. G.S.R.163(E) in Gazette of India dated 25th February, 2022.

- xxiii. The Central Motor Vehicles (5th Amendment) Rules, 2022 published in Notification No. G.S.R.164(E) in Gazette of India dated 28th February, 2022.
- xxiv. The Central Motor Vehicles (6th Amendment) Rules, 2022 published in Notification No. G.S.R.200(E) in Gazette of India dated 14th March, 2022.
- xxv. The Central Motor Vehicles (7th Amendment) Rules, 2022 published in Notification No. G.S.R.233(E) in Gazette of India dated 31st March, 2022.
- xxvi. The Central Motor Vehicles (8th Amendment) Rules, 2022 published in Notification No. G.S.R.272(E) in Gazette of India dated 5th April, 2022.
- xxvii. The Motor Vehicles (Third Party Insurance Base Premium and Liability) Rules, 2022 published in Notification No. G.S.R.394(E) in Gazette of India dated 25th May, 2022.

(5) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (4) above.

[Placed in Library, See No. LT 7252/17/22]

(6) A copy of the Ministry of Civil Aviation (Height Restrictions for Safeguarding of Aircraft Operations) Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.465(E) in Gazette of India dated 22nd June, 2022 under Section 14A of the Aircraft Act, 1934, together with an explanatory note.

[Placed in Library, See No. LT 7253/17/22]

(7) A copy of the National Highways Fee (Determination of Rates and Collection) Amendment Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.467 in Gazette of India dated 24th June, 2022 under sub-section (3) of Section 9 of the National Highways Act, 1956.

[Placed in Library, See No. LT 7254/17/22]

(8) A copy each of the following notifications (Hindi and English versions) issued under sub-section (2) of Section 1 of the Motor Vehicles Act, 1988:-

- i. S.O.691(E) published in Gazette of India dated 15th February, 2022, appointing the 15th day of February, 2022 as the date on which Section 44 of the Motor Vehicles (Amendment) Act, 2019 shall come into force.
- ii. S.O.859(E) published in Gazette of India dated 25th February, 2022, appointing the 1st day of February, 2022 as the date on which Sections, mentioned therein, of the Motor Vehicles (Amendment) Act, 2019 shall come into force.

[Placed in Library, See No. LT 7255/17/22]

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): महोदय, श्री कृष्ण पाल जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) (एक) जम्मू-कश्मीर संघ-राज्यक्षेत्र और लद्दाख संघ-राज्यक्षेत्र के लिए संयुक्त विद्युत विनियामक आयोग, जम्मू के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे

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- (दो) जम्मू-कश्मीर संघ-राज्यक्षेत्र और लद्दाख संघ-राज्यक्षेत्र के लिए संयुक्त विद्युत विनियामक आयोग, जम्मू के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7256/17/22]

- (3) विद्युत अधिनियम, 2003 की धारा 179 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
- (एक) केंद्रीय विद्युत विनियामक आयोग (अंतरराज्यीय पारेषण में मुक्त पहुंच) (पांचवां संशोधन) विनियम, 2018 जो 24 मई, 2022 के भारत के राजपत्र में अधिसूचना सं. एल-7/105(121)/2007-सीईआरसी में प्रकाशित हुए थे तथा जो कतिपय शर्तों के अधधीन 01.05.2022 से प्रभावी होंगे ।

(दो) केंद्रीय विद्युत विनियामक आयोग (नवीकरणीय ऊर्जा उत्पादन के लिए नवीकरणीय ऊर्जा प्रमाण-पत्रों हेतु निबंधन और शर्तों) विनियम, 2022 जो 24 मई, 2022 के भारत के राजपत्र में अधिसूचना सं. आरए-14026(11)/1/2022-सीईआरसी में प्रकाशित हुए थे ।

(तीन) विद्युत (विलंब भुगतान अधिभार और संबंधित मामले) नियम, 2022 जो 3 जून, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 416(अ) में प्रकाशित हुए थे ।

(चार) विद्युत (उपभोक्ताओं के अधिकार) संशोधन नियम, 2022 जो 21 अप्रैल, 2022 के भारत के राजपत्र में

अधिसूचना सं. सा.का.नि. 306(अ) में प्रकाशित हुए थे ।

(पांच) विद्युत (हरित ऊर्जा मुक्त पहुंच द्वारा नवीकरणीय ऊर्जा को प्रोत्साहन) संशोधन नियम, 2022 जो 6 जून, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 418(अ) में प्रकाशित हुए थे ।

(4) उपर्युक्त (3) की मद सं. (एक) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7257/17/22]

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): महोदय, प्रो. एस.पी. सिंह बघेल जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) नई दिल्ली अंतरराष्ट्रीय माध्यस्थम् केंद्र अधिनियम, 2019 की धारा 32 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) नई दिल्ली अंतरराष्ट्रीय माध्यस्थम् केंद्र (अध्यक्ष और पूर्णकालिक सदस्यों को संदेय वेतन और भत्ते तथा निबंधन और शर्तें) नियम, 2022 जो 13 जून, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 442(अ) में प्रकाशित हुए थे ।

(दो) नई दिल्ली अंतरराष्ट्रीय माध्यस्थम् केंद्र (लेखाओं के वार्षिक विवरण का प्ररूप) नियम, 2022 जो 21 जून, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 464(अ) में प्रकाशित हुए थे ।

(तीन) नई दिल्ली अंतरराष्ट्रीय माध्यस्थम् केंद्र (पंजीयक, काउंसिल तथा अन्य अधिकारियों और कर्मचारियों के पदों की संख्या और भर्ती) नियम, 2022 जो 24 जून, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 469(अ) में प्रकाशित हुए थे ।

(चार) नई दिल्ली अंतरराष्ट्रीय माध्यस्थम् केंद्र (अंशकालिक सदस्यों को संदेय यात्रा और अन्य भत्ते) नियम, 2022 जो 24 जून, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 470(अ) में प्रकाशित हुए थे ।

[Placed in Library, See No. LT 7258/17/22]

(2) माध्यस्थम् और सुलह अधिनियम, 1996 की धारा 84 की उप-धारा (2) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिंदी तथा अंग्रेजी संस्करण):-

(एक) भारतीय माध्यस्थम् परिषद (अध्यक्ष और सदस्यों को संदेय वेतन और भत्ते तथा निबंधन और शर्तें) नियम, 2022 जो 9 जुलाई, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 527(अ) में प्रकाशित हुए थे ।

(दो) भारतीय माध्यस्थम् परिषद (मुख्य कार्यकारी अधिकारी की सेवा की अर्हताएं, नियुक्ति तथा अन्य निबंधन और शर्तें) नियम, 2022 जो 9 जुलाई, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 528(अ) में प्रकाशित हुए थे ।

(तीन) भारतीय माध्यस्थम् परिषद (अंशकालिक सदस्यों को संदेय यात्रा और अन्य भत्ते) नियम, 2022 जो 9 जुलाई, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 529(अ) में प्रकाशित हुए थे ।

(चार) भारतीय माध्यस्थम् परिषद (अधिकारियों और अन्य कर्मचारियों की संख्या, उनकी अर्हताएं, नियुक्ति तथा अन्य निबंधन और शर्तें) नियम, 2022 जो 9 जुलाई, 2022 के दिल्ली राजपत्र में अधिसूचना संख्या सा.का.नि. 530(अ) में प्रकाशित हुए थे ।

[Placed in Library, See No. LT 7259/17/22]

(3) लोक प्रतिनिधित्व अधिनियम, 1951 की धारा 169 की उप-धारा (3) के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिंदी तथा अंग्रेजी

संस्करण):-

- (एक) निर्वाचकों का पंजीकरण (संशोधन) नियम, 2022 जो 17 जून, 2022 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 2802(अ) में प्रकाशित हुए थे तथा उनका एक शुद्धिपत्र जो 18 जून, 2022 की अधिसूचना सं. का.आ. 2811(अ) में प्रकाशित हुआ था ।
- (दो) निर्वाचनों का संचालन (दूसरा संशोधन) नियम, 2022 जो 17 जून, 2022 के भारत के राजपत्र में अधिसूचना संख्या का.आ. 2804(अ) में प्रकाशित हुए थे ।

[Placed in Library, See No. LT 7260/17/22]

माननीय सभापति : आइटम नंबर 6 – श्री भानु प्रताप सिंह वर्मा जी ।

... (व्यवधान)

माननीय सभापति : क्या भानु प्रताप जी बोल रहे हैं?

... (व्यवधान)

माननीय सभापति : आइटम नंबर 6 – श्री मेघवाल जी ।

... (व्यवधान)

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): सर, 6 नंबर वाला बोलना है । क्या करें, सोनिया गाँधी जी माँफी नहीं माँग रही हैं ।... (व्यवधान) उन्हें माँफी माँग लेनी चाहिए ।... (व्यवधान)

माननीय सभापति : मेघवाल जी, आप बोलिए ।

... (व्यवधान)

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): महोदय, श्री भानु प्रताप सिंह वर्मा जी की ओर से, मैं

निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1 (ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
 - (एक) ओमनीबस औद्योगिक विकास निगम दमन एवं दीव तथा दादरा एवं नगर हवेली लिमिटेड, नानी दमन के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण ।
 - (दो) ओमनीबस औद्योगिक विकास निगम दमन एवं दीव तथा दादरा एवं नगर हवेली लिमिटेड, नानी दमन के वर्ष 2020-2021 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7261/17/22]
- (3) (एक) महात्मा गांधी ग्रामीण औद्योगिकीकरण संस्थान, वर्धा के वर्ष 2017-2018 से 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
 - (दो) महात्मा गांधी ग्रामीण औद्योगिकीकरण संस्थान, वर्धा के वर्ष 2017-2018 से 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा के बारे में विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।
- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाले चार विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7262/17/22]

- (5) सूक्ष्म, लघु और मध्यम उद्यम विकास अधिनियम, 2006 की धारा 9 के अंतर्गत निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-
- (एक) सूक्ष्म, लघु और मध्यम उद्यम निधि (संशोधन) नियम, 2022 जो 24 मई, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 389(अ) में प्रकाशित हुए थे ।
- (दो) सूक्ष्म, लघु और मध्यम उद्यम विकास (सूचना प्रस्तुत करना) (संशोधन) नियम, 2022 जो 19 मई, 2022 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 358(अ) में प्रकाशित हुए थे ।
- (तीन) सूक्ष्म, लघु और मध्यम उद्यम विकास (सूचना प्रस्तुत करना) नियम, 2016 जो 1 अगस्त, 2016 के भारत के राजपत्र में अधिसूचना सं. सा.का.नि. 750(अ) में प्रकाशित हुए थे ।
- (6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7263/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN):

Sir, I beg to lay on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 24 of the Passports Act, 1967:-

- i. The Passports (Amendment) Rules, 2016 published in Notification No. G.S.R.1170(E) in Gazette of India dated 26th December, 2016.

- ii. The Passport (Amendment) Rules, 2016 published in Notification No. G.S.R.1171(E) in Gazette of India dated 26th December, 2016.
- iii. The Passport (Amendment) Rules, 2017 published in Notification No. G.S.R.390(E) in Gazette of India dated 19th April, 2017.
- iv. The Passport (Amendment) Rules, 2017 published in Notification No. G.S.R.410(E) in Gazette of India dated 26th April, 2017.
- v. The Passports Application (Facilitation and Processing) Rules, 2017 published in Notification No. G.S.R.1063(E) in Gazette of India dated 24th August, 2017.
- vi. The Passport (Amendment) Rules, 2017 published in Notification No. G.S.R.1150(E) in Gazette of India dated 13th September, 2017.
- vii. The Passports (Amendment) Rules, 2017 published in Notification No. G.S.R.1215(E) in Gazette of India dated 3rd October, 2017.
- viii. The Passports (Amendment) Rules, 2017 published in Notification No. G.S.R.1366(E) in Gazette of India dated 3rd November, 2017.
- ix. The Passports (1st Amendment) Rules, 2018 published in Notification No. G.S.R.39(E) in Gazette of India dated 18th January, 2018.
- x. The Passports (IInd Amendment) Rules, 2018 published in Notification No. G.S.R.339(E) in Gazette of India dated 6th

April, 2018.

- xi. The Passports (3rd Amendment) Rules, 2018 published in Notification No. G.S.R.1117(E) in Gazette of India dated 15th November, 2018.
- xii. The Passports (Amendment) Rules, 2019 published in Notification No. G.S.R.933(E) in Gazette of India dated 18th December, 2019.
- xiii. The Passports Application (Facilitation and Processing) (Amendment) Rules, 2020 published in Notification No. G.S.R.297(E) in Gazette of India dated 15th May, 2020.
- xiv. The Passport (Amendment) Rules, 2020 published in Notification No. G.S.R.356(E) in Gazette of India dated 5th June, 2020.
- xv. G.S.R.732(E) published in Gazette of India dated 17th October, 2014, exempting the passport holders whose passports got damaged or lost due to flood in the State of Jammu and Kashmir in September, 2014 from payment of Passport fees, subject to certain conditions.
- xvi. G.S.R.195(E) published in Gazette of India dated 17th March, 2015, withdrawing the exemption granted to the citizens of India as members of the crew and tindals of sailing vessels with effect from 1st June, 2015, subject to certain conditions.
- xvii. G.S.R.272(E) published in Gazette of India dated 3rd March, 2016, exempting the passport holders whose passports got damaged or lost due to flood in the State of Tamil Nadu in

November, 2015 from payment of Passport fees, subject to certain conditions.

- xviii. G.S.R.722(E) published in Gazette of India dated 26th July, 2016, rescinding Notification No. G.S.R.353(E) dated 26th May, 1976.
- xix. G.S.R.723(E) published in Gazette of India dated 22nd July, 2016, delegating the power to issue passports for a period of one year at a time to persons of Indian origin residing in the Republic of Union of Myanmar holding Foreigners Registration Certificates issued by the Government of the Republic of the Union of Myanmar to Embassy of India, Yangon.
- xx. G.S.R.435(E) published in Gazette of India dated 4th May, 2017, regarding waiver of Emergency Certificate fees during grace period announced by the Saudi Arabia Government, subject to certain conditions.
- xxi. S.O.4966(E) published in Gazette of India dated 25th September, 2018, exempting passport fee for such passport holders whose passports got damaged or lost due to flood in the State of Kerala in August, 2018, subject to certain conditions.
- xxii. G.S.R.756(E) published in Gazette of India dated 11th December, 2020, regarding waive off Emergency Certificate fees during the grace period announced by Government of Oman, subject to certain conditions.
- xxiii. G.S.R.35(E) published in Gazette of India dated 20th January, 2021, regarding waive off Emergency Certificate

fees during the period of Amnesty scheme announced by the Government of Oman, subject to certain conditions.

xxiv. S.O.515(E) published in Gazette of India dated 8th February, 2022, exempting payment of passport fee by those passport holders whose passports have been lost or damaged due to tropical cyclone “Shaheen” in Oman, subject to certain conditions.

(2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7264/17/22]

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): महोदय, श्री कौशल किशोर जी की ओर से, मैं भूमिगत रेल (संकर्म सन्निर्माण) अधिनियम, 1978 की धारा 1 की उप-धारा (3) के अंतर्गत जारी निम्नलिखित अधिसूचनाओं की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) सभा पटल पर रखता हूँ :

- (1) भूमिगत रेल (संकर्म सन्निर्माण) अधिनियम, 1978 के अंतर्गत का.आ.3217(अ) जो 18 जुलाई, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो लखनऊ मेट्रो रेल परियोजना के फेस-1क के संरेखण (अलाइनमेन्ट) के बारे में है ।
- (2) भूमिगत रेल (संकर्म सन्निर्माण) अधिनियम, 1978 के अंतर्गत का.आ.3218(अ) जो 18 जुलाई, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो कानपुर मेट्रो रेल परियोजना के गलियारा-1 और गलियारा-2 के संरेखण (अलाइनमेन्ट) के बारे में है ।
- (3) भूमिगत रेल (संकर्म सन्निर्माण) अधिनियम, 1978 के अंतर्गत का.आ.3219(अ) जो 18 जुलाई, 2022 के भारत के राजपत्र में प्रकाशित हुआ था तथा जो आगरा मेट्रो रेल परियोजना के

गलियारा-1 और गलियारा-2 के संरेखण (अलाइनमेन्ट) के बारे में है ।

[Placed in Library, See No. LT 7265/17/22]

रक्षा मंत्रालय में राज्य मंत्री तथा पर्यटन मंत्रालय में राज्य मंत्री (एडवोकेट अजय भट्ट): महोदय, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ :

- (1) (एक) नेहरू पर्वतारोहण संस्थान, उत्तरकाशी के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) नेहरू पर्वतारोहण संस्थान, उत्तरकाशी के वर्ष 2020-2021 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7266/17/22]

- (3) (एक) राष्ट्रीय पर्वतारोहण और संबद्ध खेल संस्थान, दिरांग के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।
- (दो) राष्ट्रीय पर्वतारोहण और संबद्ध खेल संस्थान, दिरांग के वर्ष 2020-2021 के कार्यक्रम की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (4) उपर्युक्त (3) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7267/17/22]

- (5) (एक) हिमालयी पर्वतारोहण संस्थान, दार्जिलिंग के वर्ष 2020-2021 के वार्षिक प्रतिवेदन की एक प्रति (हिन्दी तथा

अंग्रेजी संस्करण) तथा लेखापरीक्षित लेखे ।

(दो) हिमालयी पर्वतारोहण संस्थान, दार्जिलिंग के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

(6) उपर्युक्त (5) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7268/17/22]

(7) नौसेना अधिनियम, 1957 की धारा 9(2) के अंतर्गत जारी अधिसूचना सं. का.नि.आ. 9 जो 23 जून, 2022 के भारत के राजपत्र में प्रकाशित हुई थी तथा जिसके द्वारा यह अधिसूचित किया गया था कि अधिसूचना में यथाविनिर्दिष्ट सेवा और विशेषज्ञताओं की अपेक्षा के अनुसार, उसमें उल्लिखित शाखाओं में नाविकों के रूप में महिलाएं भारतीय नौसेना में नामांकन के लिए अर्हक होंगी, की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7269/17/22]

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): महोदय, श्री भगवंत खुबा जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

(1) कंपनी अधिनियम, 2013 की धारा 394 की उप-धारा 1 (ख) के अंतर्गत निम्नलिखित पत्रों की एक-एक प्रति (हिन्दी तथा अंग्रेजी संस्करण):-

(एक) एचआईएल (इंडिया) लिमिटेड (पूर्ववर्ती हिंदुस्तान इनसेक्टिसाइड्स लिमिटेड), नई दिल्ली के वर्ष 2020-2021 के कार्यकरण की सरकार द्वारा समीक्षा ।

(दो) एचआईएल (इंडिया) लिमिटेड (पूर्ववर्ती हिंदुस्तान इनसेक्टिसाइड्स लिमिटेड), नई दिल्ली के वर्ष 2020-

2021 का वार्षिक प्रतिवेदन, लेखा-परीक्षित लेखे तथा उन पर नियंत्रक-महालेखापरीक्षक की टिप्पणियां ।

- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7270/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (DR. BHARATI PRAVIN PAWAR): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Gorakhpur, for the years 2018-2019 to 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Gorakhpur, for the years 2018-2019 to 2020-2021.
- (2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7271/17/22]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Guwahati, for the years 2019-2020 and 2020-2021, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Guwahati, for the years 2019-2020 and 2020-2021.

- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7272/17/22]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bhatinda, for the year 2019-2020, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bhatinda, for the year 2019-2020.

- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library, See No. LT 7273/17/22]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Medical Sciences, Bilaspur, for the year 2019-2020, along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Medical Sciences, Bilaspur, for the year 2019-2020.

- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library, See No. LT 7274/17/22]

(9) A copy of the Drugs (5th Amendment) Rules, 2022 (Hindi and English versions) published in Notification No. G.S.R.502(E) in Gazette of India dated 1st July, 2022, under Section 38 of the Drugs and Cosmetics Act, 1940.

[Placed in Library, See No. LT 7275/17/22]

(10) A copy each of the following Notifications (Hindi and English versions) under Section 93 of the Food Safety and Standards Act, 2006:-

- i. The Food Safety and Standards (Vegan Foods) Regulations, 2022 published in Notification No. F. No. Stds/TF-Vegan Foods/Notif./FSSAI in Gazette of India dated 14th June, 2022.
- ii. The Food Safety and Standards (Alcoholic Beverages) First Amendment Regulations, 2022 published in Notification No. F. No. Std/SP-21/T(Alcohol-5) in Gazette of India dated 14th June, 2022.

[Placed in Library, See No. LT 7276/17/22]

(11) A copy each of the following Notifications (Hindi and English versions) under Section 44 of the Assisted Reproductive Technology (Regulation) Act, 2021 and Section 52 of the Surrogacy (Regulation) Act, 2021:-

- i. S.O.1907(E) published in Gazette of India dated 21st April, 2022, notifying the establishment of the National Assisted Reproductive Technology and Surrogacy Registry under Department of Health Research for the purposes of the Appropriate Authority in respect of each UT at Central Government level for Assisted Reproductive Technology

- (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021.
- ii. S.O.2073(E) published in Gazette of India dated 4th May, 2022, notifying the Appropriate Authority in respect of each UT for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.
 - iii. S.O.2074(E) published in Gazette of India dated 4th May, 2022, notifying the UT Board in respect of each UT at Central Government level for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.
 - iv. S.O.2075(E) published in Gazette of India dated 4th May, 2022, notifying the UT Board in respect of each UT with Legislature for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.
 - v. S.O.2076(E) published in Gazette of India dated 4th May, 2022, notifying composition of National Assisted Reproductive Technology and Surrogacy Board for the purposes of the Assisted Reproductive Technology (Regulation) Act, 2021 and Surrogacy (Regulations) Acts, 2021, consisting of the functionaries of respective UT mentioned therein.

[Placed in Library, See No. LT 7277/17/22]

(12) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Surrogacy (Regulation) Act, 2021:-

- i. The Surrogacy (Regulation) Removal of Difficulties Order, 2022 published in Notification No. S.O.2204(E) in Gazette of India dated 12th May, 2022.
- ii. S.O.2317(E) published in Gazette of India dated 19th May, 2022, regarding omission of work 'ex-officio' from Section 17 of the Surrogacy (Regulation) Act, 2021.

[Placed in Library, See No. LT 7278/17/22]

(13) A copy each of the following Notifications (Hindi and English versions) under Section 58 of the National Medical Commission Act, 2019:-

- i. The National Medical Commission (Compulsory Rotating Medical Internship) Regulations, 2021 published in Notification No. UGMEB/NMC/Rules & Regulations/2021 in Gazette of India dated 18th November, 2021.
- ii. The National Medical Commission (Foreign Medical Graduate Licentiate) Regulations, 2021 published in Notification No. UGMEB/NMC/Rules & Regulations/2021 in Gazette of India dated 18th November, 2021.
- iii. The National Medical Commission (Prevention and Prohibition of Ragging in Medical Colleges and Institutions) Regulations, 2021 published in Notification No.

UGMEB/NMC/Rules & Regulations/2021 in Gazette of India dated 20th November, 2021.

iv. The Teachers Eligibility Qualifications in Medical Institutions Regulations, 2022 published in Notification No. F. No. NMC/MCI-23(I)/2021-MED in Gazette of India dated 22nd February, 2022.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (13) above.

[Placed in Library, See No. LT 7279/17/22]

संसदीय कार्य मंत्रालय में राज्य मंत्री तथा संस्कृति मंत्रालय में राज्य मंत्री (श्री अर्जुन राम मेघवाल): महोदय, इंजीनियर विश्वेश्वर टुडु जी की ओर से, मैं निम्नलिखित पत्र सभा पटल पर रखता हूँ:

- (1) (एक) राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली के वर्ष 2020-2021 के वार्षिक लेखाओं की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) तथा उन पर लेखापरीक्षा प्रतिवेदन ।
- (दो) राष्ट्रीय स्वच्छ गंगा मिशन, नई दिल्ली के वर्ष 2020-2021 के लेखापरीक्षित लेखाओं की सरकार द्वारा समीक्षा की एक प्रति (हिन्दी तथा अंग्रेजी संस्करण) ।
- (2) उपर्युक्त (1) में उल्लिखित पत्रों को सभा पटल पर रखने में हुए विलंब के कारण दर्शाने वाला विवरण (हिन्दी तथा अंग्रेजी संस्करण) ।

[Placed in Library, See No. LT 7280/17/22]

THE MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT AND MINISTER OF STATE IN THE MINISTRY OF AYUSH (DR. (PROF.) MAHENDRA

MUNJAPARA): Sir, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Institute of Ayurveda and Homoeopathy, Shillong, for the year 2020-2021.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library, See No. LT 7281/17/22]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Sowa Rigpa, Leh, for the year 2020-2021, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Sowa Rigpa, Leh, for the year 2020-2021.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library, See No. LT 7282/17/22]
